

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 11th September, 1986

NOTIFICATION
INCOME-TAX

No. (F.No.203/37/86-ITA.II):

6907 It is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research, New Delhi, the Prescribed Authority for the purposes of clause (ii) of sub-section (1) of Section 35 (Thirty Five/One/Two) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" subject to the following conditions:-

- i) That Batra Medical Research Centre, New Delhi, will maintain a separate account of the sums received by it for scientific research and expenditure incurred therefrom.
- ii) The Centre would pursue only the following programmes:
 - a) Project on the production of Interferons (plant interferons) for the control and treatment of Malignancies of animals and human beings.
 - b) Project on Secondary Prevention after Myocardial Infarction - Comparative Evaluation of Propranolol and Disopyramide.
 - c) Project on relation of serum lipid with angiographically defined coronary atherosclerosis and effects of lipid alterations on growth of such lesions - a serial coronary angiographic study.
- iii) That the said Association will furnish Annual Return of its scientific research activities to the Prescribed Authority for every financial year in the prescribed format by 30th April of each year.
- iv) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets and liabilities with a copy of each of these documents to the concerned Commissioner of Income Tax.
- v) The Centre can submit details of any other programmes they would like to undertake and obtain clearance from time to time.
- vi) That the said Institute will apply to CBDT., Min. of Finance, D/o Revenue, New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

contd...2/-

INSTITUTION

Batra Medical Research Centre, New Delhi

This Notification is effective for a period from 1-8-86 to 31.3.88.

(Y.K.Batra)

Under Secretary to the Government of India.

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Investigation)/(Special Investigation)/IT&Audit/RS&PR/Vigilance/Intelligence/Recovery/Survey/P&PR, New Delhi.
3. Directorate of O & M Services (Income-tax), Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Scientific & Industrial Research, Technology Bhavan, New Delhi Mehrauli Road, New Delhi with reference to their Office Memorandum No.1/761/86-TU.VE dated 5-8-86.
5. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
6. Comptroller & Auditor General of India (50 copies).
7. Bulletin Section of D.I.(P&PR), 2nd Floor, Hans Bhavan, I.P.Estate, New Delhi (5 copies).
8. The President, Batra Medical Research Centre, Amira Kadal, Badsha Chowk, Srinagar(Kashmir).

(Y.K.Batra)

Under Secretary to the Government of India